

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH : ALLAHABAD

Civil Misc. Contempt Petition No.116 of 2006

In

Original Application No.473 of 2001.

Allahabad, this the 14<sup>th</sup> day of July, 2009

Hon'ble Mr. A.K. Gaur, Member-J  
Hon'ble Mr. S.N. Shukla, Member-A

R.K. Verma, Son of late Trilok Chand Verma, R/o H.  
No.355-B, Rama Devi Chauraha, G.T.Road, Kanpur Nagar.

...Applicant.

By Advocate : Shri R.K. Shukla

Versus

Lt. Col. Jasbir Singh, Senior Quality Assurance  
Officer, Senior Quality Assurance Establishment (GS),  
Ministry of Defence (DGQA), Govt. of India, Post Box  
No.307, Kanpur.

...Respondent.

By Advocate : Shri S.C. Mishra

O R D E R

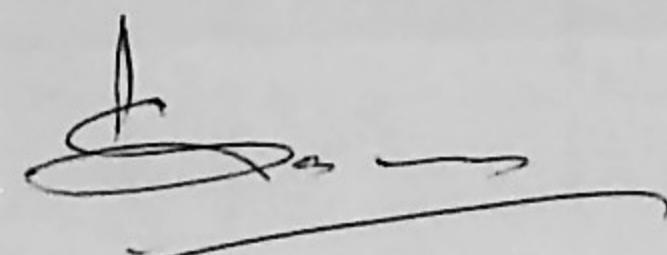
By Hon'ble Mr. A.K. Gaur, Member-J :

Learned counsel for the respondents stated that  
he has filed affidavit of compliance on 9.7.2009.  
Learned counsel for the applicant would contend that  
against the order of this Tribunal a Writ Petition was  
filed before the Hon'ble High Court and the said Writ  
Petition has also been dismissed. Learned counsel for  
the respondents invited our attention to Para-10 of  
the supplementary affidavit of compliance and  
submitted that the charges framed against the  
applicant have been cancelled and action has been

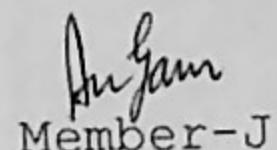
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initiated for grant of Annual increment since 1.4.2009. He also submitted that the entire action would be taken ~~within~~ <sup>within</sup> three months time. The respondents are directed to ensure compliance of the order of this Tribunal within three months, failing which adverse order shall be passed against the respondents

2. Having heard the learned counsel for the respondents, we are satisfied that the respondents have not committed any wilfull disobedience of the order of this Tribunal. Accordingly, contempt petition is dismissed. Notices are discharged.



Member-A



Member-J

RKM/